

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 780 OF 2019 IN
DFR NO. 1927 OF 2019

Dated : 17th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jindal India Thermal Power Limited ... **Appellant(s)**
Versus
Power Grid Corporation of India Limited & Ors. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar

Counsel for the Respondent(s) : Ms. Molshree Bhatnagar
Ms. Sanjana Dua for R-1

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-8

ORDER

IA No. 780 of 2019
(Application for condonation of delay in filing appeal)

For the reasons set out in the application, IA is allowed and delay in filing the appeal is condoned. Application is disposed of.

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Admit. Respondents may file reply/objections, if any, within three weeks, i.e. on or before 07.08.2019 with advance copy to the other side. Thereafter, Appellant may file rejoinder, if any, within two weeks, i.e. on or before 21.08.2019 with advance copy to the other side.

Registry is directed to number the appeal and list the matter on **21.08.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson